

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
LOK SABHA**

**UNSTARRED QUESTION NO. 3498.
TO BE ANSWERED ON MONDAY, THE 8TH AUGUST, 2016.**

REGISTRATION OF ARTISANS UNDER IPR

3498. SHRI KIRTI AZAD:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether any initiative has been taken by the Government for the registration of handicraft artisans under the Intellectual Property Rights (IPR);
- (b) if so, the details thereof; and
- (c) if not, whether the Government proposes to bring about such reforms, if so, the details thereof?

ANSWER

**वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)
THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a): Yes.
- (b): The Geographical Indications of Goods (Registration and Protection) Act 1999 (the Act) provide for registration of Handicrafts as Geographical indications (GI). Handicraft is covered under Section 2(f) of the Act which states that "goods" means any agricultural, natural or manufactured goods or any goods of handicraft or of industry and includes food stuff. Handicraft artisans can be registered as Authorized Users for the registered Geographical Indications as provided under Section 7(3) read with Section 17 of the Act. The Act provides that any person claiming to be the producer of the goods in respect of which a geographical indication has been registered under section 6 may apply in writing to the Registrar in the prescribed manner for registering him as an authorized user of such geographical indication. As on July 31, 2016, 1152 GI Authorized user have been registered under the Act for handicraft goods.
- (c): Does not arise in view of above.
